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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 162/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2018**

Name of the Company: Himalaya Trans-Logistic Pvt Ltd  
V/s.  
EPP Composites Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	KAVANKUMAR MANKAD i/b VAIBHAVI K. PARIKH	} Advocate	Petitioner	
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2.

**ORDER**

Learned Advocate Mr. Kavankumar Mankad i/b Learned Advocate Ms. Vaibhavi Parikh present for Operational Creditor/Petitioner. None present for Respondent.

Proof of service of notice of date of hearing on respondent filed.

Respondent shall file its objections, if any, within one week from the date of service of notice, serving a copy in advance to petitioner.

List the matter on 22.01.2018 for objection of Respondent, if any, and for hearing before admission.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 17th day of January, 2018.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**